

**SUPPLEMENTARY DEMANDS FOR GRANTS (RAILWAYS) FOR THE YEAR 1984-85.**

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA):

Sir, I beg to lay on the Table a statement (in English and Hindi) showing the Supplementary Demands for Grants (Railways) for the year 1984-85.

**STATEMENT EXPLAINING THE CIRCUMSTANCES WHICH NECESSITATED IMMEDIATE LEGISLATION BY THE GENERAL INSURANCE BUSINESS (NATIONALISATION) AMENDMENT ORDINANCE, 1984**

THE MINISTER OF FINANCE (SHRI VISHWANATH PRATAP SINGH): Sir, I beg to lay on the Table a statement (in English and Hindi) explaining the circumstances which necessitated immediate legislation by the General Insurance Business (Nationalisation) Amendment Ordinance, 1984. [Placed in Library. See No. LT-6|85.]

**THE GENERAL INSURANCE BUSINESS (NATIONALISATION) AMENDMENT BILL, 1985**

THE MINISTER OF FINANCE (SHRI VISHWANATH PRATAP SINGH): Sir, I beg to move for leave to introduce a Bill further to amend the General Insurance Business (Nationalisation) Act, 1972.

*The question was put and the motion was adopted.*

SHRI VISHWANATH PRATAP SINGH: Sir, I introduce the Bill. head coal stocks;

**STATEMENT EXPLAINING THE CIRCUMSTANCE WHICH NECESSITATED IMMEDIATE LEGISLA-**

**TION BY THE NATIONAL CAPITAL REGION PLANNING BOARD ORDINANCE, 1984**

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GAFOOR): Sir, I beg to lay on the Table a statement (in English Hindi) explaining the circumstances which necessitated immediate legislation by the National Capital Region Planning Board Ordinance, 1984.

[Placed in Library. See No. LT-21-A|85.]

**THE NATIONAL CAPITAL REGION PLANNING BOARD BILL, 1985**

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GAFOOR): Sir, I beg to move for leave to introduce a Bill to provide for the constitution of a Planning Board for the preparation of a Plan for the development of the National Capital Region and for co-ordinating and monitoring the implementation of such plan and for evolving harmonized policies for the control of land-uses and development of infrastructure in the National Capital Region so as to avoid any haphazard development of that region and for matters connected therewith or incidental thereto.

*The question was put and the motion was adopted:*

SHRI ABDUL GAFOOR: Sir, I introduce the Bill.

**STATEMENT EXPLAINING THE CIRCUMSTANCES WHICH NECESSITATED IMMEDIATE LEGISLATION BY THE SUGAR UNDERTAKING (TAKING OVER OF MANAGEMENT) ORDINANCE, 1984**

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH): Sir, I beg to lay on the Table a statement (in English and Hindi) explaining the circumstances which necessitated immediate legislation by the Sugar Undertakings (Taking over of Management) Amendment Ordinance, 1984. [Placed in the Library. See No. LT 22-A|85].